

**(2016) 06 SHI CK 0088**  
**In the High Court Of Himachal Pradesh**  
**Case No : RP No. 59 of 2016.**

**Bharat Bhushan - Petitioner @HASH Himachal Pradesh University and Others**

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**Date of Decision :** 22-06-2016

**Acts Referred:**

Civil Procedure Code, 1908 (CPC) — Section 114

**Citation :** (2016) ILRHP 2115

**Hon'ble Judges :** Mansoor Ahmad Mir, CJ. and Sandeep Sharma, J.

**Bench :** Division Bench

**Advocate :** Ms. Jyotsna Rewal Dua, Senior Advocate, with Mr. Kulbhushan Khajuria, Advocate, as legal aid counsel, for the Petitioner; Mr. J.L. Bhardwaj, Advocate, for the Respondent Nos. 1 and 2

**Final Decision :** Dismissed

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## Judgement

Mr. Mansoor Ahmad Mir, C.J.(Oral) - CMP (M) No. 1493 of 2015 & RP No. 59 of 2016

The review petitioner-applicant has sought review of judgment and order, dated 19th May, 2014, made by this Court in LPA No. 210 of 2011, titled as Shri Bharat Bhushan v. Himachal Pradesh University & others, whereby the appeal filed by the review petitioner-applicant came to be dismissed.

2. It is apt to record herein that the review petitioner-applicant had questioned the said judgment before the Apex Court by the medium of SLP (C) No. 17718 of 2014, which was dismissed vide order, dated 14th November, 2014.

3. In view of the dismissal of the SLP, no review will lie.

4. We have otherwise gone through the review petition and are of the view that no case for condoning the delay or review is made out in terms of the mandate of Section 114 of the Civil Procedure Code (for short "CPC") read with Order 47 CPC.

5. Having said so, the limitation petition is dismissed. Consequently, the review

petition is dismissed as time barred.